

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 217/TT/2017

Subject : Tariff for truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for **Asset-I** LILO of 400 kV D/C Baspa-Naptha-Jhakri transmission line and **Asset-II** Karcham Wangtoo Abdullapur 400 kV D/C Quad transmission line

Date of Hearing : 28.8.2018

Coram : Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Dr. M. K. Iyer, Member

Petitioner : Jaypee Powergrid Ltd. (JPL)

Respondents : U. P. Power Corporation Ltd. (UPPCL) and others

Parties present : Shri Abhishek Raj, Advocate, JPL
Shri Jonder Pal, JPL

Record of Proceedings

The learned counsel for the petitioner submitted that the instant petition is filed for truing up for the 2009-14 period and determination of tariff of 2014-19 period of Asset-I LILO of 400 kV D/C Baspa-Naptha-Jhakri transmission line and Asset-II Karcham Wangtoo Abdullapur 400 kV D/C Quad transmission line.

2. He submitted that the information sought by the Commission has already been submitted and requested to allow the tariff as prayed in the petition.

3. The Commission directed the petitioner to submit the following information, on affidavit by 10.9.2018 with an advance copy to the respondents:-

- (a) As per Auditor's Certificate dated 6.7.2018, there is de-cap amounting to ₹48.48 lakh and ₹124.92 lakh during the year 2012-13 and 2013-14, respectively, submit the detailed justification for additional capitalization and de-capitalization.



- (b) The computation of Interest During Construction (IDC), as indicated in the Auditor's Certificate dated 6.7.2018, along with editable soft copy in Excel format with links for all the assets indicating the following:-
- a) Date of drawl of each loan;
 - b) Applicable rate of interest with resets, if any, over the period of loan;
 - c) Scheduled repayment dates for each loan;
 - d) Refinancing details – (date, amount, rate of interest etc.)
- (c) The proper justification for the IDC and IEDC claimed after COD.
- (d) As per Form-6 the outstanding loan balance as on COD of Asset-I is ₹58200.67 lakh, however, the same as per Form-13 is ₹57669.67 lakh, clarify the same.

4. Subject on the above, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

